

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:952

ANSWERED ON:29.11.2012

E-COURT

Pradhan Shri Nityananda;Vijayan Shri A.K.S.

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the present status of the e-courts project in the country;

(b) the allocation in this regard during the last three years and the current year, State-wise and year wise;

(c) the number of courts in the country that have been already computerised; and

(d) the time by which all the Courts in the country are likely to be computerised, State Wise and the steps taken by the Government in this regard?

Answer

MINISTER OF LAW AND JUSTICE (DR. ASHWANI KUMAR)

(a) to (d) The eCourts Mission Mode Project envisages the computerization of 14,249 district and subordinate courts by 31st March 2014; upgrading the Information and Communication Technology (ICT) infrastructure of the Supreme Court and the State High Courts in the country. As on 31st October 2012, 11,165 district & subordinate courts have been computerised. State-wise details of computerization are at Annex I. The balance 3,084 district and subordinate courts would be computerized by 31st March, 2014.

Rs.935 crores are allocated for the eCourts project, of which year wise expenditure is as under:

In Rs. Crores

Financial Year	2009-10	2010-11	2011-12	2012-13
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(upto Oct 2012)

Expenditure	65.00	120.00	90.00	28.98
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Computerisation of 14,249 district / subordinate courts has been approved by the competent authority after taking into account the number of courts in the country as they existed on 20th July 2010. Since then, a number of new courts have been added at the district / subordinate level in the country. The newly set up courts would be either computerised by the High Courts with funding support from the respective State Government or would be included in the next phase of the eCourts project post 2014.